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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 2558/2021, CM APPL. 4661/2022

**YATHARATHA FOUNDATION** ..... Petitioner

Through: Mr. Kunal Tandon, Ms. Richa Sandilya, Mr. Pranay Kumar, Mr. Akshat Chaudhary and Mr. Harshvardhan Jha, Advocates.

versus

**THE UNION OF INDIA AND ORS** ..... Respondents

Through: Ms. Hetu Arora Seth, ASC-GNCTD for R-5.  
Ms. Bharathi Raju, Advocate for R-1 & 4.

+ W.P.(C) 8417/2021

**AJAY GAUTAM** ..... Petitioner

Through: *Petitioner-in-person*

versus

1. **DELHI COMMISSION FOR PROTECTION OF CHILD RIGHTS & ORS.** ..... Respondents

Through: Ms. Monika Arora, CGSC with Mr. Subhrodeep Saha and Mr. Yash Tyagi, Advocates for UOI.  
Mr. Rishabh Jetly, Advocate for R-1.  
Mr. Santosh Kr. Tripathi, SC, GNCTD with Mr. Kartik Sharma and Ms. Prashansa Sharma, Advocates for GNCTD.



**CORAM:  
HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SANJEEV NARULA**

**ORDER**

**06.09.2023**

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1. A status report has been filed by Delhi Commission for Protection of Child Rights (DCPCR) (Respondent No. 1 in W.P.(C) No. 8417/2021), however, other parties have not been served with a copy thereof. DCPCR is directed to serve copies of the status report within a week. Learned counsel for the Petitioner prays for time to examine the status report and submit suggestions.
2. We have perused the status report filed by DCPCR. Certain crucial details in the data furnished by the Commission appears to be missing, especially with regards to the timelines of operations conducted by DCPCR. Therefore, DCPCR is directed to strictly comply with the order dated 10<sup>th</sup> May 2023, and furnish year-wise details of operations conducted by it from 2016 to date.
3. The Petitioner contends that despite the implementation of various schemes and programmes undertaken by various agencies, commissions and government bodies, the issue of child begging remains widespread in Delhi. Therefore, it becomes crucial to examine the impact of various rehabilitation measures in light of the persistence of this grave social issue. The Government of NCT of Delhi is also directed to file a detailed status report within six weeks providing information regarding children in conflict with law rescued by the Government and housed in various rehabilitation centres, steps taken by the Government for rehabilitation of such children and an assessment of long-term impact of such centres upon children in its care.



4. List on 13<sup>th</sup> October, 2023.

**SATISH CHANDRA SHARMA, CJ**

**SANJEEV NARULA, J**

**SEPTEMBER 6, 2023**

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